

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

**Petition No. 91/GT/2023**

Date: 12<sup>th</sup> December 2024

To

The General Manager (Commercial),  
NTPC Limited,  
NTPC Bhawan, Core-7, Scope Complex,  
7 Institutional Area, Lodhi Road,  
New Delhi – 110003.

**Subject: Petition for determination of tariff of North Karanpura STPP (1980 MW) for the period from anticipated COD of Unit- I (1.3.2023) to 31.3.2024.**

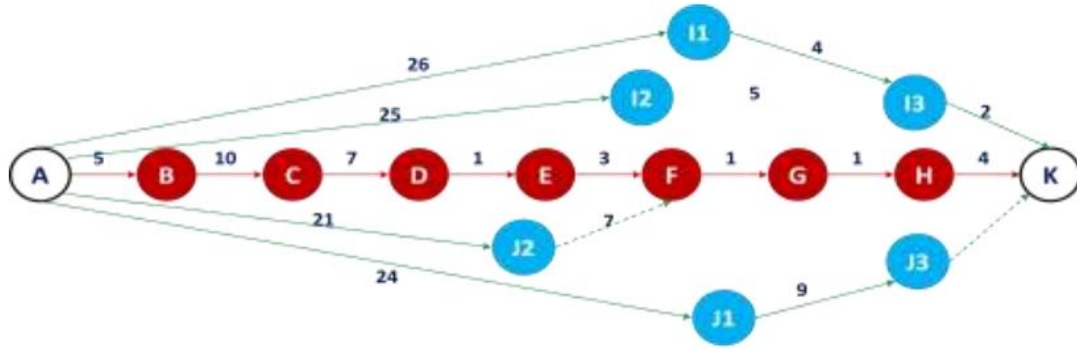
Ref: ROP of the hearing dated 30.10.2023 in Petition No. 91/GT/2023;

---

Sir,

In continuation of ROP dated 30.10.2023 and on check, Petitioner is directed to submit the following additional information on or before **10.1.2025**, after serving a copy to the Respondents:

- (a) *It is observed that the Petition was earlier filed for approval of tariff from anticipated COD of Unit-I to 31.3.2024. However, subsequently on declaration of actual COD of Unit-I, the Petitioner amended the Petition (12.6.2024). Further, the Petitioner has claimed tariff based on the audited figures as on COD of Unit I i.e., 1.3.2023 and projected COD of Unit-II. The Petitioner has submitted that Unit II has also achieved Commercial Operation on 20.3.2024. **Accordingly, the Petitioner shall submit an amended Petition as per actual COD of Unit II along with revised forms based on actuals of Unit II.***
- (b) *The chronological details of delay corresponding to reasons provided for time over-run vis-à-vis the SCOD and actual COD of Unit I and Unit II; clearly specifying the effective time over-run against each reason(s) for delay and number of overlapping delay-days along with the sample CPM/PERT chart specifying scheduled timeline and Actual timeline in the below mentioned format along with soft copy in MS Excel:*



Process	Activity	Schedule Start Date	Schedule Completion Date	Actual Start Date	Actual Completion Date	Schedule Duration (Month)	Actual Duration (Month)	Delay (Days/ Month)	Reasons of delay with Individual delay (Start and End date)
A	Investment Approval (Zero Date)								
B	Boiler Foundation								
C	Boiler Erection								
D	Boiler Drum Lifting								
E	Condenser Erection								
F	Turbine Erection								
G	Boiler Hydro Test								
H	Turbine Box-Up								
11	MGR								
12	Track hopper/Wagon Tripler								
13	Coal Handling Plant								
I	Boiler Light-up								
I1	ESP								
I2	Chimney								
I3	Ash Handling System								
J	Steam Blowing								
K	Synchronization								
L	Trial Run								
M	COD								
...	....								

Note: This is a sample format. Activity may change from case to case basis.

(c) The breakup of the EPC Cost, such as, TG & auxiliaries, Boiler & auxiliaries, C&I, BOP, Electrical system, Civil Works etc., as per IA along with supporting documents.

(d) The following details in the prescribed format:

Type of Land	Land requirement as per IA (Acre)	Land Acquired		Supporting documents for date and quantum	Cost of Land Acquired (Rs. Crore)
		Quantum(Acre)	Date		
<b>Main Plant Land</b>					
1. Govt. Land					
2. Private Land					
<b>Other Land</b>					
1. Govt. Land					
2. Private Land					

(e) The break up of capital cost claimed as on CoD of Unit I and as on COD of Unit II in the following format:

Units	Expenditure incurred as on COD of Unit I	Expenditure incurred from COD of Unit I to COD of Unit II	Expenditure incurred as on COD of Unit II
Unit I			
Unit II			
Common Facilities			
Total (a+b+c)			

(f) The auditor certified expenses incurred under various heads from investment approval to COD of Unit – 1, COD of Unit --I to COD of Unit – II, as on COD of Unit – II and as on 31.03.2024 along with apportionment of such expenses to Unit -I and Unit-II in following format (excel with links and formulae shall be enclosed):

S. No.	Head	Expenditure incurred from zero date to COD of Unit-I			Expenditure incurred from COD of Unit I to COD of Unit II			Expenditure Incurred as on COD of Unit II	Expenditure Incurred as on 31.3.2024
		Unit I	Unit II	Total	Unit I	Unit II	Total		
1.1	Security CISF								
1.2	Security Other than CISF								
1.3	Ash utilization expenses								
1.4	Filing Fee								
1.5	RLDC fee								
1.6	Publication Charges								
1.7	Provisions								

S. No.	Head	Expenditure incurred from zero date to COD of Unit-I			Expenditure incurred from COD of Unit I to COD of Unit II			Expenditure Incurred as on COD of Unit II	Expenditure Incurred as on 31.3.2024
		Unit I	Unit II	Total	Unit I	Unit II	Total		
2	Finance Costs								
3	Water Charges								
4	Power Charges								
5	Other Office and Administrative Expenses								
6	Others (Depreciation)								
7	Notional / Actual IDC								
8	FERV charged to revenue								
9	Coal								
a	Quantity procured (MT)								
b	Quantity Consumed (MT)								
c	Expenses incurred (Rs)								
10	Oil								
a	Quantity procured (kL)								
b	Quantity Consumed (kL)								
c	Expenses incurred (Rs)								
11	Energy generated (MUs)								
12	Revenue realized on sale of infirm power (Rs.)								
13	Transmission charges paid (Rs.)								
14	Corporate Expenses, if any								

- (g) The scope of works for claim made towards erection testing and commissioning, along with the detailed breakup of pre-commissioning expenses.
- (h) The reasons/justification and the scope of works for claim made towards Other Assets-MBOA under Overheads.
- (i) The details of infirm power generated and injected by Unit I and Unit II and auditor certified amount of infirm power adjustment on account of Unit-I and Unit-II separately along with details of total quantity and price of primary and secondary fuel cost, Units of infirm power generated, sale of infirm power and revenue earned from infirm power and must be reconciled with Form-B provided.

- (j) *The current status of FGD along with the details of cost associated with both the Units and also to confirm as to whether IDC pertaining to FGD is not included in the Main Plant IDC as claimed in the instant petition.*
- (k) *The head-wise and year-wise detailed break-up of power charges claimed under IEDC till CoD of Unit I and COD of Unit II. Further, year-wise energy consumed from the grid, energy charges paid for such energy consumption (Start-up power charges), Transmission charges paid to CTU, RLDC charges paid till COD of Unit-I and COD of Unit II etc., along with supporting documents shall also be submitted.*
- (l) *The list of items along with the cost, pertaining to Units 1 and 2, decapitalized as on COD of Units-I and Unit-II.*
- (m) *The head-wise and year-wise detailed break-up of 'Others' claimed under IEDC till respective COD's/.*
- (n) *Year-wise, the actual ash transportation expenses incurred along with the details of bidding, quantity of ash transported, distance, vendors of ash transportation, utility to whom ash was supplied etc.*
- (o) *The details of initial spares capitalized upto actual COD of Unit-I and Unit II.*
- (p) *The details of capitalization (both in accrual basis and on cash basis) certified by the statutory auditor.*
- (q) *The amount of depreciation capitalized as IEDC and forming part of the gross block as on COD of respective Units.*
- (r) *Statement showing flow of IDC and FERV from year of first drawl of loan to COD of respective Units.*
- (s) *Soft copy of IDC & FC, normative IDC, FERV calculations with links.*
- (t) *The Petitioner shall certify that the claimed capital cost does not include penalty of any nature, if so, details thereof.*
- (u) *The details of LD recovered, if any, till date.*
- (v) *Any additional relevant information, if required.*

2. The Respondents shall file their replies by **7.2.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **28.2.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours sincerely,

**Sd/-**  
**(Deepak Pandey)**  
Assistant Chief (Law)

Copy to:  
All Parties